श्री राज बहादूर: उन्होंने विश्वास दिलाया हैं कि वह इस मामले को तय करोंगे। इससे अधिक में इस समय कुछ नहीं कह सक्रांगा।

Oral Answers

श्री पृथ्वीराज कप्र: क्या में जान सकता हूं कि कब तक अपने इस छोटं भाई को इस लाड़ दुलार से विगाइन रहेंगे और कब उसके कान खींच कर सही सस्ते पर लायेंगे ?

श्री राज बहाबुर: हम समकते हैं कि छोटं भाई को लाइ दुलार करने से ही हम उसको सम्भाल सकोंगे।

श्री पृथ्वीराज कप्र: कल भी यहां पर यह कहा गया था कि इस तरह से सुधर जायेगा मगर शैतान को लाड़ दुलार से सुधारा नहीं जा सकता हैं।

श्री राज बहादूर: मुर्भ आशा है कि वं अपना उत्तरहायित्व स्वीकार करेंगे ऑर जवाब होंगे। जवाब अभी तक नहीं आया है और आशा हैं कि वह शीध आ जायेगा।

श्री नवाव सिंह चाँहान: इस वक्त च्या में बह कहा गया हैं कि भारत ने रुपया इसिलए अदा किया कि उस समय को सिल बेंठी थी ऑर आई० सी० ओ० की को सिल रुपया कम नहीं कर सकती थी। किन्त, जब यह आई० सी० ओ० की असेम्बली बेंठ गई तो उसने इस रुपये को कम क्यों नहीं किया?

श्री राज बहार्षु : यह बात को सिल के अधिकार के बाहर थी। इस का निर्णय असे स्वती के द्वारा हो सकता हैं। असे स्वली में इसका प्रामत होगा, यह निश्चित नहीं था क्यों कि जो कड़ भी रुपया किसी दंश पर बांधा जाता हैं. वह उसके द्वेत्र के फॉलाव ऑर उस दंश में सिबिस एविएशन के विकास को दंसकर बांधा जाता हैं। इस हालत में हम कह सकते हैं कि बटवार के बाद भी भारत के सिविस एविएशन के दंत्र आरं विकास के महत्त्व में कोई कमी नहीं हुई।

SHRI V. K. DHAGE: Sir, may I ask for a definite reply in English so that the people here may properly understand the point whether Pakistan accepts the claim of India with regard to the payment that has been made in the years 1947 and 1948?

SHRI PRITHVIRAJ KAPOOR: May I ask whether this side of the House, especially these people, belong to England?

SHRI V. K. DHAGE: Sir, I take objection to this remark. There is no question of one being born in England. The question is of trying to understand precisely what the hon. Minister is saying. Members here do not know whether the word pronounced is itself correct or not.

SHRI PRITHVIRAJ KAPOOR: You cannot say for all; you can say for one or two.

SHRI RAJ BAHADUR: I may repeat in English. The Pakistan Committee agreed to expedite their reply in regard to the payment but Pakistan Government's reply is still awaited.

SHRI V. K. DHAGE: Do I take it that they have not accepted the claim?

SHRI RAJ BAHADUR: This is all that I can say. We discussed it with the Pakistan Government and they have agreed to expedite the reply which is yet awaited.

REPORT OF SUB-COMMITTEE ON BONUS TO PLANTATION WORKERS

- ♦202. SHRI S. N. MAZUMDAR: Will the Minister for LABOUR be pleased to state:
- (a) whether the Sub-Committee set up by the last session of the Industrial Committee on Plantations to study the question of bonus to plantation workers has submitted any report;
- (b) if so, what are the contents of the report; and

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(c) what action Government propose to take thereon?

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): (a), (b) and (c). No agreement could be reached among members of the Sub-Committee on the question of bonus for plantation workers. Government have received a report on the discussions of the Sub-Committee, and are considering what further action should be taken in the matter. Meanwhile it will not be in the public interest to disclose the contents of the report. The Sub-Committee itself has expressed the wish that its discussions should be treated as confidential.

SHRI S. N. MAZUMDAR: Apart from the contents of the report, can the hon. Deputy Minister indicate whether it is a fact that the employers' representatives agreed to pay bonus and the difference was on the scheme which they suggested? The labour representatives also offered a different scheme. They were also prepared to offer certain concessions but unfortunately a decision on the agreement could not be arrived at.

SHRI KHANDUBHAI DESAI: The facts are roughly what the hon. Member stated. Unfortunately the difference arose between the two parties with regard to the approach of the problem. The Government are again calling for a small committee of the representatives: for bridging the small differences.

SHRI S. N. MAZUMDAR: May I know, Sir, whether the Government is thinking of referring the matter to an arbitrator or is thinking of taking recourse to any measure in case the differences are not bridged in this *smi.M* committee?

SHRI KHANDUBHAI DESAI: Sir,.....

MR. CHAIRMAN: Hypothetical question. Please sit down.

*203. [For answer, vide cols. 1577— 1579 infra.J

*204. [For answer, vide cols. 1579—1582 infra.]

AIR SERVICE BETWEEN INDIA AND BAGHDAD

- *205. SHRI M. VALIULLA: Will the Minister for COMMUNICATIONS be pleased to state:
- (a) whether the Air India International is operating any air service-between India and Baghdad;
- (b) if so, whether the service is being operated at a profit; and
- (c) the names of the other air transport companies which are competing with India on this route?

THE DEPUTY MINISTER FOR COMMUNICATIONS (SHRI RAJ BAHADUR): (a) No, Sir.

(b) and (c). Do not arise.

{Mr. M. Valiulla stood up in his seat.)

MR. CHAIRMAN: Mr. Valiulla, it is not necessary to put a supplementary to every question.

SHRI M. VALIULLA: Anyway, I have put this question because I saw in the newspaper that the Air India International and the Air Service in Baghdad are entering into a contract.

SHRI RAJ BAHADUR: The Indo-Iraq Agreement was signed on the 28th July 1955, but it has not yet been ratified by the Iraq Government. The instrument of ratification on behalf of the Government of India has been sent to our legation and we hope that progress might be made after the exchange of these instruments of ratification.

SHRI M. VALIULLA: May I know the conditions regarding the lines that have to be run between the two countries and the number of frequencies?

SHRI RAJ BAHADUR: I cannot say about the frequency at this stage.